

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 23/10/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TP/4(IB)/CB/2017
NAME OF THE TRANSFEROR : CMI ENERGY INDIA PVT LTD
NAME OF THE TRANSFERRE : EASUN REYROLLE LIMITED
UNDER SECTION : 9 Rule 6 of IBC Rules r/w Sec (13) of Insolvency code 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

① DEV KSHIYAR-J
For M/s. Shivakumar &
Suresh

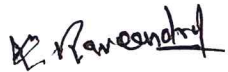
Counsel for petitioner



K. RAVEENDRAN

For M/s. S. ELAMBHARATHI

Respondent



IN THE NATIONAL COMPANY LAW TRIBUNAL,
DIVISION BENCH, CHENNAI

TCP/4/(IB)/CB/2017

(Under Section 9 of the Insolvency and Bankruptcy Code 2016 r/w Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016)

In the matter of

M/s. EASUN REYROLLE PVT. LTD.

Order delivered on:23.10.17

For the Petitioner/OC : M/s Shivakumar and Suresh, Advocates
For the Respondent/CD : M/s S.Ekanbharathi, Advocate

Per : K ANANTHA PADMANABHA SWAMY (JUDICIAL)

ORDER

1. This order is with regard to the Petition No. **TCP/4/IB/CB/2017, wherein on 13.10.2017**, an Order came to be passed by this Adjudicating Authority admitting the Application and declared the moratorium. However, there was no proposal with regard to the name of the Interim Insolvency Resolution Professional. Therefore, vide order dated **13.10.2017**, the Insolvency and Bankruptcy Board of India (IBBI) was asked to recommend the name of the Interim Insolvency Resolution Professional in the matter. Accordingly, the Registry received the communication from **IBBI on 17.10.2017** recommending the name of **Mr.Arumugam Arumugam**. The matter has been placed before this Adjudicating Authority today.

2. Therefore, I hereby appoint **Mr.Arumugam Arumugam** as Interim Insolvency Resolution Professional in the matter for a period of 30 days from the date of this order and direct him to cause public announcement as per Section 15 of the Insolvency and Bankruptcy Code, 2016 (I&B Code, 2016) and to make compliance with the provisions of Sections 13(2), 15, 17 and 18 of the I&B Code, 2016. Further, it is directed that the Corporate Debtor and its promoters or any other person associated with the management of the Corporate Debtor to assist and co-operate with the Interim Insolvency Resolution Professional as stipulated under Section 19 of the I&B Code, 2016.

3. The Registry is directed to inform the Interim Resolution Professional to make public announcement within three days from the date the copy of the Order is received and take over the charge of the management/asset. This shall form part of the order dated **13.10.2017**.

4. The Registry is also directed to inform the name and address details of the Interim Insolvency Resolution Professional to the Operational Creditor and the Corporate Debtor with immediate effect.

The details of Interim Insolvency Resolution Professional are as follows:-

Mr.Arumugam Arumugam,

Regn No: (IBBI/IPA-003/IP-**N00094**/2017-18/**10936**)

1/56, Market Road,

Kelambakkam,

Chennai – 600 313

Tamilnadu

Email: Arumuru2008@gmail.com

Mobile No: 8015240147.



K Anantha Padmanabha Swamy
Member(Judicial)